

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 557/TD/2020

Subject : Petition under Regulations 9(4) and 15(3)(a) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.

Petitioner : Shree Cement Limited (SCL)

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Kumar Mihir, Advocate, SCL
Shri Amarit Singh, SCL
Shri Swapnil Mishra, SCL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed under Regulations 9(4) and 15(3)(a) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (in short “the Trading Licence Regulations”) seeking down-gradation of inter-State trading licence in electricity from Category ‘II’ to Category ‘IV’. Learned counsel submitted that the Petitioner has complied with all requirements specified in the Trading Licence Regulations for down-gradation of licence.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file Special Balance Sheet along with schedules and notes to the accounts as on any date falling within 30 days immediately preceding the date of making the present application i.e. 27.4.2020.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

